

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI**

**Bail Application No. 1457  
FIR No. 210/2019  
PS : Anand Prabat  
U/S: 33 Delhi Excise Act  
State Vs. Manish**

**31.07.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

**This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.**

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Applicant/accused Manish in person.

Ld counsel for the accused not available today.

Neither the IO present nor file any status report as yet, therefore, let the notice be issued to the IO through SHO concerned to file the status report on the next date of hearing in view of last order.

**Meanwhile, the interim orders dated 21.07.2020 is extended till next date of hearing.**

Put up for consideration on **24.08.2020. Dasti.**

**(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
31.07.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI**

**Bail Application No. 1463  
FIR No. 761/20  
PS : Nihal Vihar  
U/S: 308/34 IPC  
State Vs. Virender Singh**

**31.07.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Prem Prakash Mann, Ld. Counsel for applicant/accused.

Reply filed by the IO be taken on record.

Ld counsel for the applicant / accused submits that the bail applications of two other co-accused persons are pending and fixed for 07.08.2020.

On the request of Ld. Counsel for accused, the matter is adjourned to **07.08.2020**.

**(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
31.07.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI

FIR No.346/2020  
PS : Mundka  
U/S: 392/394/34 IPC  
State Vs. Pradeep

31.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Ms Terannum Khan, Ld. Counsel for applicant/accused.

Reply not received.

Let the notice be issued to the IO through SHO concerned to file the reply to the bail application on the next date of hearing.

Put up for consideration on **06.08.2020**.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
31.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

FIR No. 114/2020

PS : Anand Prabat

U/S: 452/308/506/34 IPC

State Vs. Suraj

31.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Vikram Phogat, Ld. Counsel for applicant/accused through VC.

IO/ASI Bhupender Singh.

Reply filed by the IO be taken on record.

Heard through VC.

IO directed to file the nature of injury on the MLC on the next date of hearing.

Put up for consideration on 14.08.2020.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
31.07.2020



**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

Video Conferencing.

FIR No.274/19

PS : Anand Prabat

U/S: 498A/406/304B/494/34 IPC

State Vs. Krishan Kumar

31.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh.Praveen Goswami, Ld. Counsel for applicant/accused through VC.

ASI Rajesh present on behalf of IO/ Inspector Mukesh Kumar.

Reply filed to the bail application be taken on record. Perused.

The application under Section 439 CrPC for granting interim bail filed by the applicant / accused on the medical ground of the parents of the applicant/ accused and there is no other male member in the family of the applicant to look-after the ailing parents of the applicant/accused. It is further submitted that applicant / accused is the only member in the family who can look-after the his parents. Let the medical documents be supplied to the police official who is present on behalf of the IO for verification and file the report on the next date of hearing.

Put up for consideration on **13.08.2020.**

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
31.07.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.317/2020  
P.S. Mundka  
State Vs. Neeraj  
U/s 25/54/59 Arms Act

31.07.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for granting regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Addl. PP for the State.  
Sh. K. N. Sharma, counsel for the applicant/accused.

Reply to the bail application received from the IO SI Udai Singh through mail perused.

Arguments on the bail application heard.

The counsel for the applicant/accused submitted that the applicant/accused is innocent and has been falsely implicated in this case by the Police and he is nothing to do with the alleged offence. It is further submitted by him that the applicant/accused was initially arrested in the present FIR and thereafter he was booked by the police in other two FIRs i.e. No.292/20 and 315/20 without any basis. The counsel for the applicant/accused also pointed out the present situation of Covid-19 while arguing the bail application. He further submitted that the accused is belonged to a poor family and he is the sole bread earner of his family. In view of the submissions, prayer is made to grant bail to the applicant/accused.

On the other hand, Ld. Addl. PP for the State opposed the bail application. She argued that the offence in question is serious in nature and the applicant/accused is involved in other FIRs of mobile snatching. She argued that the accused is a habitual criminal. She argued that if the applicant/accused is released on bail, he can influence the

witnesses or tamper with evidence or repeat the offences of snatching. She prayed to dismiss the bail application.

I have heard the rival contention of the parties and also gone through the FIR and reply of the IO. It is alleged against the applicant/accused that on 21.06.2020, H.Ct. Sanej and Ct. Amit were on patrolling in the area of PS Mundka and when they reached near 300 foota road, they saw the applicant/accused. On suspicion, they stopped the applicant/accused and during checking, one country made pistol was recovered from his possession. It is also reported by the IO that during investigation, one snatched mobile phone of case FIR No.119/20 u/s 379 IPC PS Mundka was also recovered from his possession. Applicant/accused is a habitual criminal as other FIRs of mobile snatching are also pending against him. In my opinion, now a days, the mobile/chain snatching is a social offence and the public at large is on great risk due to these type of snatching. Considering the overall facts and circumstances of the case and serious nature of offence and involvement of the applicant/accused in other FIRs, the bail application is dismissed.

Copy of the order be given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
31.07.2020



IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.292/2020  
P.S. Mundka  
State Vs. Neeraj  
U/s 356/379/34 IPC

31.07.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for granting regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Addl. PP for the State.  
Sh. K. N. Sharma, counsel for the applicant/accused.

Reply to the bail application received from the IO H.Ct. Kuldeep Singh through mail perused.

Arguments on the bail application heard.

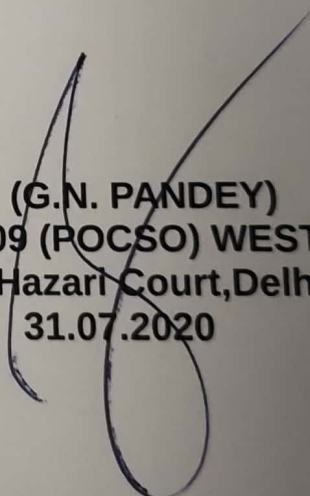
The counsel for the applicant/accused submitted that the applicant/accused is innocent and has been falsely implicated in this case by the Police and he is nothing to do with the alleged offence. It is further submitted by him that the applicant/accused was initially arrested in case FIR No.317/20 and thereafter he was booked by the police in the present FIR without any basis. The counsel for the applicant/accused also pointed out the present situation of Covid-19 while arguing the bail application. He further submitted that the accused is belonged to a poor family and he is the sole bread earner of his family. In view of the submissions, prayer is made to grant bail to the applicant/accused.

On the other hand, Ld. Addl. PP for the State opposed the bail application. She argued that the offence in question is serious in nature and the applicant/accused is involved in other FIRs of similar offence of mobile snatching. She argued that if the applicant/accused is released on bail, he can influence the witnesses or tamper with evidence or repeat the similar offence. She prayed to dismiss the bail application.



I have heard the rival contention of the parties and also gone through the FIR and reply of the IO. It is alleged against the applicant/accused that the applicant/accused and his co-associate snatched the mobile phone of the complainant on 01.06.2020 at Metro Pillar No.705, Tikri Kalan Village and on the basis of complaint of complainant, the FIR was registered. Accused was arrested in the case on 21.06.2020 and the robbed mobile was recovered from his co-accused Sonu. As per the reply of the IO, the applicant/accused has been identified by the complainant during TIP. In my opinion, now a days, the mobile/chain snatching is a social offence and the public at large is on great risk due to these type of snatching. Applicant/accused is a habitual criminal as other FIRs of similar offence are also pending against him. There is possibility of tampering of evidence also in case the accused is granted bail at this stage. Considering the overall facts and circumstances of the case and serious nature of offence, the bail application is dismissed.

Copy of the order be given dasti.

  
**(G.N. PANDEY)**  
**ASJ-09 (POCSO) WEST**  
**Tis Hazari Court, Delhi**  
**31.07.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.315/2020  
P.S. Mundka  
State Vs. Neeraj  
U/s 356/379/34 IPC

31.07.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for granting regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Addl. PP for the State.  
Sh. K. N. Sharma, counsel for the applicant/accused.

Reply to the bail application received from the IO H.Ct. Sunil Kumar through mail perused.

Arguments on the bail application heard.

The counsel for the applicant/accused submitted that the applicant/accused is innocent and has been falsely implicated in this case by the Police and he is nothing to do with the alleged offence. It is further submitted by him that the applicant/accused was initially arrested in case FIR No.317/20 and thereafter he was booked by the police in the present FIR without any basis. The counsel for the applicant/accused also pointed out the present situation of Covid-19 while arguing the bail application. He further submitted that the accused is belonged to a poor family and he is the sole bread earner of his family. In view of the submissions, prayer is made to grant bail to the applicant/accused.

On the other hand, Ld. Addl. PP for the State opposed the bail application. She argued that the offence in question is serious in nature and the applicant/accused is involved in other FIRs of similar offence of mobile snatching. She argued that if the applicant/accused is released on bail, he can influence the witnesses or tamper with evidence or repeat the similar offence. She prayed to dismiss the bail application.

I have heard the rival contention of the parties and also gone through the FIR and reply of the IO. It is alleged against the applicant/accused that the applicant/accused and his co-associate snatched the mobile phone of the complainant on 19.06.2020 at near Khasa Property, Gali No.8, Railway Colony, Friends Enclave, Mundka, Delhi and on the basis of complaint of complainant, the FIR was registered. Accused was arrested in the case on 21.06.2020 and the robbed mobile was recovered from his possession. As per the reply of the IO, the applicant/accused has been identified by the complainant during TIP. In my opinion, now a days, the mobile/chain snatching is a social offence and the public at large is on great risk due to these type of snatching. Applicant/accused is a habitual criminal as other FIRs of similar offence are also pending against him. There is possibility of tampering of evidence also in case the accused is granted bail at this stage. Considering the overall facts and circumstances of the case and serious nature of offence, the bail application is dismissed.

Copy of the order be given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
31.07.2020



**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.752/2020  
P.S. Ranhola  
State Vs. Farukh  
U/s 498A/34 IPC**

31.07.2020

**The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

**This is an application under Section 438 Cr.P.C. for granting anticipatory bail moved on behalf of the applicant/accused.**

**Present:** Ms. Nimmi Sisodia, Addl. PP for the State.  
Sh. Rama Shankar, counsel for the applicant/accused.  
IO ASI Tara Chand is present.

Heard. Reply filed by the IO perused.

Applicant is the husband of the complainant. On being briefed by IO, Ld. APP states that the permission for arrest of the applicant from the competent authority has yet not been obtained. In these circumstances, the application is disposed off with the direction that in the event of obtaining of permission for arrest, IO shall serve five working days pre-arrest notice upon the applicant. However, the applicant shall join the investigation as and when required.

At request, copy of the order be given dasti.

**(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
31.07.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.770/2020  
P.S. Nihal Vihar  
State Vs. (1) Jimmy @ Veer Singh, (2) Ram Singh &  
(3) Jorawar Singh  
U/s 307/34 IPC

31.07.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

These are three applications under Section 439 Cr.P.C. for granting regular bails moved on behalf of the applicants/accused persons.

Present: Ms. Nimmi Sisodia, Addl. PP for the State.  
Sh. Nagendra Singh and Sh. C. P. Dubey, counsel for the applicant/accused persons.  
IO ASI Ashok Kumar present.

Reply to the bail applications filed by the IO alongwith the MLC of the injured perused.

Arguments heard.

It is submitted by the counsel for the applicants/accused persons that the applicants/accused persons are innocent and have been falsely implicated in this case; they are in custody since 23.07.2020 and considerable period of time has already been elapsed. It is further submitted that the applicants/accused persons and complainant are relatives and the injured/complainant was discharged from the hospital on the same day and nature of injury has not been opined on his MLC. The counsel for the applicants/accused persons also pointed out the present situation of Covid-19. In view of the submissions, prayer is made to grant bail to the applicants/accused persons.

On the other hand, Ld. Addl. PP for the State opposed the bail applications. She submitted that the offence in question is serious in nature and the complainant/victim has received severe injury in the incident. She submitted that the charge sheet is yet to be filed and if the applicants/accused persons are granted bail at this stage, they can influence the witnesses or tamper with evidence. She prayed to dismiss the bail applications.

I have heard the rival contentions of the parties. I have also gone through the MLC of the victim filed by the IO alongwith his reply today. The injured/complainant was discharged on the same day from the hospital as reported by the IO. It is also informed by the IO that the injured and the accused persons are related to each other. As per the MLC and relationship between the parties, it appears that the incident happened in casual manner. Considering the overall facts and circumstances of the case coupled with the period of detention and MLC of the victim, the bail applications are allowed and the applicants/accused persons are admitted to regular bail on furnishing personal bond in the sum of Rs.20,000/- each with one surety of like amount each to the satisfaction of Ld. M.M./Duty M.M./concerned M.M./Jail Superintendent.

At request, copy of the order be given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
31.07.2020



**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Video Conferencing.**

**FIR No. 370/2020**

**PS : Mundka**

**U/S: 325/506/34 IPC**

**State Vs. Dinesh Kumar**

**31.07.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

None for applicant/accused neither physical nor video conferencing present despite opportunities.

Sh. Navneet, Ld counsel for complainant / injured.

IO/ HC.Krishan.

Reply filed by the IO to the bail application. Perused.

IO submits that the applicant/ accused has joined the investigating Yesterday and one danda was recovered.

It is pointed out by the Ld Addl. SPP for the State that u/s 325/506 IPC are bailable offences. In view of submissions, this bail application is not maintainable and disposed off accordingly.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**31.07.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

Bail Application No. 1453

FIR No. 761/2020

PS : Nihal Vihar

U/S: 308/34 IPC

State Vs. Gurinder Singh & Shaminder Singh

31.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Charanjeet Singh Ld. Counsel for applicant/accused through VC.

On the request of Ld. Counsel for accused, put up for consideration on 07.08.2020.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
31.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI

Bail Application No. 1591  
FIR No. 238/19  
PS : Nihal Vihar  
U/S: 457/380/411/34 IPC  
State Vs. Rahul @ Monu @ Praveen

31.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

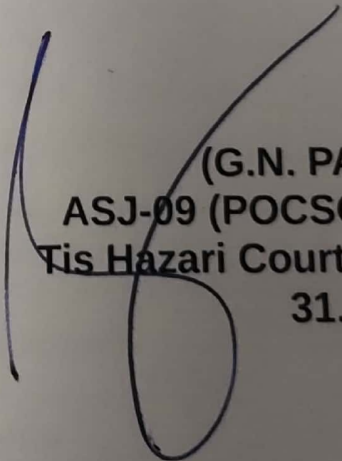
Sh. M.B. Harikant, Ld. Counsel for applicant/accused.

Reply filed be taken on record.

Chargesheet be summoned on the next date of hearing.

Notice be issued to the IO for next date of hearing.

Put up for consideration on **11.08.2020**.

  
(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
31.07.2020



IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

Bail Application No. 1445

FIR No. 290/20

PS : Nihal Vihar

U/S: 392/452/269/188/34 IPC & 25/54/59 Arms Act.

State Vs. Sagar

31.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Vikas Bhatia, Ld. Counsel for applicant/accused through VC.

IO did not appear and SHO, PS Nihal Vihar vide order dated 29.07.2020 of the Ld. ASJ reflects that conduct and attitude of the IO. It is noted that SHO also bothered to look into the matter and file the report in the court in view of order dated 29.07.2020.

In view of the facts and circumstances, fresh notice be issued to the SHO, PS Nihal Vihar to appear in person in compliance of order dated 29.07.2020 and also explaining the reason of non-compliance order dated 29.07.2020 positively through DCP concerned for next date of hearing.

Put up on 10.08.2020.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
31.07.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI**

**Bail Application No. 1576  
FIR No. 372/20  
PS : Mundka  
U/S: 33/38 Delhi Excise Act  
State Vs. Sudhir**

**31.07.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Naveen Gaur, Ld. Counsel for applicant/accused.

Reply filed by the IO be taken on record.

On the request of Ld. Counsel for accused, put up for consideration on **10.08.2020**.

**(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
31.07.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI

Bail Application No. 1589  
FIR No. 342/2020  
PS : Mundka  
U/S: 308/34 IPC  
State Vs. Naseem

31.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

None for applicant / accused despite repeated calls since morning.

Reply filed be taken on record.

As none appeared for the applicant/accused despite repeated calls since morning. In view of non-appearance on behalf of applicant / accused, matter is adjourned and no adverse order is being passed today in the interest of justice.

Put up for consideration on **11.08.2020**.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
31.07.2020



IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1575  
FIR No. 694/2020  
PS : Nihal Viha  
U/S: 380/457/411/34 IPC  
State Vs. Jaspreet Singh @ Mangal Singh

31.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Prince Sharma, Ld. Counsel for applicant/accused.

Reply to the bail application filed by the IO.

Arguments heard and gone through the records.

Application u/s 439 Cr.P.C. has been filed for bail of the applicant/ accused on the ground that the accused has been falsely implicated in this case and he is innocent; It is further submitted that mother of the applicant/ accused is suffering from Paralysis and he is severely needed to take care of his poor family and is in jail without any fault or crime committed by him. Prayer is made to grant bail to the applicants/ accused.

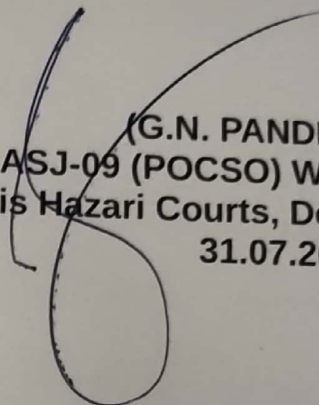
The Ld. APP for the State on the other hand prayed to dismiss the bail application on the ground that the offence alleged against the accused is serious in nature. It is further stated that the case is at the initial stage and all the material witnesses are to be examined; charge is still to be framed. In case applicant / accused id released on bail, he shall influence the witnesses and tamper with the evidence.

Charge-sheet is not filed and there are many other cases pending against the accused. Keeping in view the facts and circumstances of the

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

case, nature and gravity of the offence alleged against the accused, this Court does not find any ground to grant bail to the accused at this stage. The application is, therefore, dismissed. Dasti.

  
(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
31.07.2020